

FORM NO. 8

[See rule 30(4)]

Order of approval of Scientific Research Programme under section 45(3)(c)

Row No.	Particulars	
1.	Name of the sponsor	(refer Note 1)
2.	Address	(refer Note 2)
3.	Permanent Account Number	
4.	Email id	
5.	Contact number	Country Code Number
6.	Name of the National Laboratory or University or Indian Institute of Technology or specified person	(refer Note 1)
7.	Address of the National Laboratory or University or Indian Institute of Technology or specified person	(refer Note 2)
8.	Title of the Scientific Research Programme	
9.	Purpose of the programme	
10.	Reference No. of the application	
11.	Date of application	(dd/mm/yyyy)
12.	Date of commencement of the programme	(dd/mm/yyyy)
13.	Duration of the programme in months	
14.	Tax year(s) for which the programme has been approved (not exceeding five tax years)	
15.	Total cost of the programme	
16.	Other details to be provided as separate enclosure	(refer Note 3)

Date:

.....

(Signature)

Place:

.....

(Name and Designation)

Order No.

Copy to:

- (i) Sponsor;
- (ii) The Director General (Indian Council of Agricultural Research/Indian Council of Medical Research/Council of Scientific and Industrial Research/Defence Research and Development Organisation) /Secretary, Department of Electronics/Secretary, Department of Bio-technology/Secretary, Department of Atomic Energy;
- (iii) The Chief Commissioner of Income-tax having jurisdiction over the sponsor;
- (iv) Secretary, Department of Scientific and Industrial Research.

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain Country/Region, ii. Flat/Door/Block number iii. Road/Street/Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. The following details shall be provided as annexures, namely:

Annexure	Particulars
A-1	Purpose of the programme
A-2	Payment terms
A-3	Any other conditions imposed by the prescribed authority e.g., utilisation of patent rights and commercialisation of rights etc.

4. In case of National Laboratory or University or Indian Institute of Technology, this Form shall be signed by the Head of the National Laboratory or University or Indian Institute of Technology.
5. In case of a specified person, this Form may be signed by an officer who is not below the rank of a Deputy Secretary and who has been authorised by the Principal Scientific Adviser to the Government of India to issue such order.
6. Some of the information in the form would be pre-filled to the extent possible.
7. Amounts are in ₹ unless otherwise provided.